

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

O.A.352/96

Thursday, this the 3rd day of July, 1997

CORAM:

HON'BLE SHRI M.R.KOLHATKAR, MEMBER(A)

Smt. Alka Ramesh Bornare
Amrapali Building,
Datta Nagar, Peth Road,
Panchavati,
Dist. Nasik - 3.

By Advocate Shri P.V.Samant

.. Applicant

-versus-

1. The General Manager,
Indian Ordnance Factory,
Bhusaval
Dist. Jalgaon.

2. Union of India
through
The Secretary,
Ministry of Defence,
Raksha Bavan,
New Delhi.

By Counsel Shri R.K.Shetty

.. Respondents

The application having been heard on 3rd July, 1997
the Tribunal on the same day delivered the following:

O R D E R

(Per M.R.Kolhatkar, Member(A))

In this OA claim of applicant is for
compassionate appointment in succession to her
late husband who expired on 18-6-1990. Applicant
filed an application for compassionate appointment
on 29-6-1990 and a negative reply was sent on
5-9-91. Thereafter the applicant pursued the matter
and the respondents vide their letter dt. 28-12-92
reply to
purporting to application dt. 30-11-1992
stated that the verification of pecuniary condition
for providing compassionate appointment is still
awaited from civil authorities and after receiving
the same her case will be examined/considered.

-: 2 :-

there was

Thereafter no further follow up to this letter.

Applicant therefore has rightly raised a grievance that her representation was not finally disposed of and the respondents are harping on the earlier rejection letter which is superseded by the subsequent letter.

2. Under the circumstance I ~~do~~ dispose of the OA by directing the respondents to send a reply to the applicant in continuation of the letter dt. 28-12-1992. The reply should be sent within six weeks of the date of communication of the order and the reply should be self-contained. Applicant is at liberty to file a fresh OA if aggrieved.
3. With this direction OA is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member(A).

M